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year and the State Governments concerned have asked for additional Central Assistance.

(b) The State Governments have been advised to restrict their expenditure to the resources clearly in sight. Some States have already taken steps towards curtailment of their expenditure on various items; others have reported that they have various economy measures under consideration.

DAM SAFETY SERVICE

849. SHRI SITARAM JAIPURIA:

SHRI SURJIT SINGH ATWAL :

SHRI M. S. OBEROI :

Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether it is a fact that Government proposes to constitute a Dam safety service in the country; and

(b) if so, what are the main features of the proposal and when a final decision is likely to be taken in the matter?

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO): (a) and (b) The proposal to set up a Unit under Central Water and Power Commission for inspection of dams is under consideration.

ALLOTMENT OF SHOPS

850. SHRI D. THENGARI: Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state:

(a) whether it is a fact that Government extend the facility of allotment of shops on a priority basis to those handicapped and blind persons who are desirous of doing some work;

(b) if so, what was the number of applications received for allotment from such persons during the last five years and how many of these were suitably dealt with; and

(c) if the answer to part (a) above in the negative, what are the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SARDAR IQBAL SINGH): (a) No. (b) Does not arise.

(c) New Shopping Centres coming up in Government Colonies are primarily intended to provide a facility to the occupants of quarters in those colonies. If this facility is to be fruitful, shops should normally be allotted to such persons only as are already in the trade.

ALLOTMENT OF LANDS IN PITAMPUR VILLAGE IN DELHI

851. SHRI JAGAT NARAIN : Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state :

(a) the progress so far made in the allotment of lands to house building societies in Pitampur village, near Rohtak Road, Delhi;

(b) by when the lands will be allotted to these societies; and

(c) by when the societies will start construction of the houses?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SARDAR IQBAL SINGH): (a) The land has already been acquired. Its allocation to the societies is in hand.

(b) In about a month.

(c) The cooperative societies are required to develop the land within three years from the date of allotment. The individual members of the societies who are allotted plots after development of the land, are required to construct their houses within two years thereafter.

FAILURE OF TUBE WELLS IN DELHI

852 SHRI NIREN GHOSH:

SHRI K. P. ARAVINDAKSHAN KAIMAL:

SHRI A. P. CHATTERJEE:

Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state:

(a) whether Government's attention has been drawn to a news item publihed in the Statesman dated the 8th September, 1967 regarding failure of tube well projects in Delhi;

to Questions

(b) whether Government have made any investigation into the matter;

(c) if so, what are the findings thereof; and

(d) what steps Government propose to take in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SARDAR IQBAL SINGH): (a) Yes.

(b) to (d) This matter has already been engaging the attention of Government. Due to mechanical and electrical breakdown and theft of service connection, all the tube wells, which were sunk in 1962 to pump water for lowering the subsoil water table, could not be worked as expected. Thus the yield of the tube wells is less than estimated. Efforts are being made to increase the existing discharge.

DELITE CHIT FUND, DELHI

853. SHRI ARJUN ARORA: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the Delite Chit Fund. Karol Bagh, New Delhi has not been registered so far and that it has stopped monthly auctions since long;

(b) if so, whether Government have made any investigations about the financial position of this Company; and

(c) what steps have been taken by Government against this Company to safeguard the interests of its Members who have deposited large amounts with it?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI R. DESAI): (a) Under the Madras Chit Funds Act, 1961. as extended to the Union Territory of Delhi, only the chit series commenced after the 15th July, 1964 are required to be registered and not the chit fund companies themselves. The Delite Chit

Fund Company has not started any chit series after that date. No complaint has so far been received that the company has stopped the monthly auctions.

(b) and (c) Do not arise.

PARKING SPACE IN WILLINGDON HOSPITAL

854. SHRI V. M. CHORDIA : Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOP-MENT be pleased to state :

(a) whether it is a fact that some people enter the emergency ward of the Willingdon Hospital, New Delhi on their scooters;

(b) if so, the reasons therefor; and

(c) what are the arrangements for parking the scooters outside ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOP-MENT (SHRI B. S. MURTHY): (a) No such instance has come to the notice of Government.

(b) Does not arise.

(c) There is a cycle contractor for the Hospital who looks after cycles as well as scooters on a nominal charge.

ELECTRIFICATION OF VILLAGES

855. SHRI D. THENGARI: Will the Minister of IRRIGATION AND POWER be pleased to refer to the answer to Unstarred Question No. 314 given in the Rajya Sabha on May 31, 1967 and state whether it is a fact that electrification of the two villages. Dhemeta and Bhandrani, has not yet peen taken in hand?

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO): The electrification of the two villages, Dhameta and Bhandrani, has been taken in hand by the Government of Himachal Pradesh.

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